
(2020) 02 DEL CK 0197

In the Delhi High Court

Case No : Civil Writ Petition No. 6550 Of 2018

Puran Chand Arya

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 10-02-2020

Acts Referred:

Citation : (2020) 02 DEL CK 0197

Hon'ble Judges : Dhirubhai Naranbhai Patel, CJ; C. Hari Shankar, J

Bench : Division Bench

Advocate : Abhishek Kumar Choudhary, Brijesh Kumar, Vivek Goyal, Naushad Ahmad Khan, Manisha Chauhan, Tarun Johri

Final Decision : Disposed Of

Judgement

D.N. Patel, CJ

1. This so-called Public Interest Litigation has been preferred with the following prayers:-

â??(i) Issue Writ in nature of Mandamus or Direction or Order to Respondents to initiate an Enquiry on the whole issue and to take strict

actions against the Wrongdoers as per the rules and procedures;

(ii) Issue Writ in nature of Mandamus, Directions or Orders to Respondents to ensure that such unpleasant and unprecedented incidents do

not take place again by anybody whether employees or otherwise, which results in causing serious problems to the common citizen of this

city by unlawfully stalling the movement of Delhi Metro Rail on its tracks;

(iii) Pass any other or further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and in the

interest of justice.â??

2. Having heard counsel for both parties and looking to the facts and circumstances of the case, it appears that an isolated incident had taken place on 31.05.2018. Learned counsel for the respondents submitted that the investigation with respect to the cross FIRs is complete and charge-sheet has also been filed.

3. In view of these facts, we see no reason to further monitor this case. After filing of the charge-sheet, the matter will proceed as per the Code of Criminal Procedure before the concerned Trial Court.

4. Accordingly, this writ petition is disposed of.